

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 51903 of 2015

(Arising out of Order-in-Appeal No. 83(SLM)ST/JPR-I/2014 dated 25.11.2014 passed by the Commissioner (Appeal), office of the Central Excise Commissionerate Alwar (Head Office- Jaipur))

M/s. Dahiya & Co.

F-203, Ganpati Mall,
Samtal Road, Bhiwadi

..... Appellant

VERSUS

**The Commissioner, Office of the
Commissioner, Central Excise
Commissionerate, Alwar (HO Jaipur)**

NCR Building, C-Scheme, Jaipur-302005

.....Respondent

APPEARANCE:

Ms. Kainaath, Advocate for the Appellant

Shri Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 28.02.2023

FINAL ORDER NO. 50271/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**